

12

O.A. No. 967 of 2005

Order dated: 20.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

Hon'ble Mr. C.R.Mohapatra, Member (A)

We have heard Mr. P.K.Padhi, Ld. Counsel for the applicant and Mr. P.R.J.Dash, Ld. Addl. Standing Counsel for the Respondents.

Admittedly, the applicant has not filed any statutory appeal against order dated 17.04.2006. It is contended by the Ld. Counsel for the Respondents that the applicant has preferred a revision petition but without exhausting the departmental remedy/appeal, there is no justification for the applicant to approach revisional authority.

Having heard parties' counsel, we are satisfied that the grievance of the applicant might be redressed in case he is given liberty to prefer an appeal against the order dated 17.04.2006 within a period of two weeks from the date of receipt of a copy of this order and if such an appeal is preferred by the applicant, the competent authority shall dispose of the same in accordance with the rules by reasoned and speaking order within three months from the date of receipt of the appeal, without taking into account the period of limitation. Ordered accordingly.

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With the aforesaid observation, the O.A. is
disposed of.

Leahy
MEMBER (A)

Angam
MEMBER (J)

